

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:114

ANSWERED ON:21.03.2012

IMPORT OF ATF

Kashyap Shri Virender;Ramkishun Shri

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has allowed or proposes to allow direct import of Aviation Turbine Fuel (ATF) by Indian carriers without payment of any tax;
- (b) if so, the details of the airlines to whom this permission has been/is being accorded and the benefits likely to accrue as a result thereof and its likely impact on the Indian oil companies;
- (c) the details of the terms and conditions fixed for such import alongwith the average annual economic relief to the airline industry from this move;
- (d) whether the Government has assessed the viability of this move and devised the mechanism to make up for the loss of revenue to the States in the form of Sales Tax; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

- MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a) to (e):- A Statement is laid on the table of the House.

STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN REPLY TO STARRED QUESTION NO. 114 DATED 21.3.2012 REGARDING IMPORT OF ATF.

(a) :- Yes, Madam. Directorate General of Foreign Trade has allowed import of ATF by or on behalf of airlines as actual users and on actual use basis, with payment of all applicable taxes.

(b) to (e):-The information is being collected.